

BEFORE THE NATIONAL GREEN TRIBUNAL(SZ) CHENNAI

Application No.37/2023

BETWEEN :

SRI.PARAMESH.V

...Applicant

AND :

**THE DEPUTY COMMISSIONER
AND OTHERS**

...Respondents

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Bengaluru

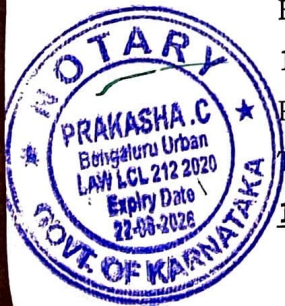
Date: 31-01-2025

AKL
Advocate for the Respondent 10

BEFORE THE NATIONAL GREEN TRIBUNAL (SZ) CHENNAI**Application No. 37/2023****BETWEEN:****SRI. PARAMESH. V****..... Applicant****AND****THE DEPUTY COMMISSIONER****AND OTHERS****..... Respondents****AFFIDAVIT**

I, **P. V. Ragava Roa**, Managing Director – Sai Sravanthi Infra Projects Pvt. Ltd, #601, PAVANI VISISTA, Saibaba Temple Road, Greengarden Layout, Munikolala, Bangalore-560037 the respondent No. 10 do hereby solemnly affirm and state on oath and swear accordingly as follows:

1. I submit that, at the outset, it is prayed that this affidavit may be read as part and parcel of the earlier objections which was filed on 18.07.2024. I submit that, this affidavit is filed only to bring on record subsequent events that has transpired over the past 20 months.
2. I submit that, the above Original Application No.37/2023 was preferred by the Applicant alleging that the answering respondent has constructed a multi-storied apartment in the name of "PAVANI MIRABILIA" in Survey No. 21/1, 21/2, 21/3, 22, 23, 124 and 125 of Seegehalli Village, Bidrahalli Hobli, Bangalore East Taluk, Bengaluru Urban District by blocking & encroaching Strom/Rajakaluve/Waterbody and it was further alleged that the answering respondent had consumed the "protective eco sensitive zone" by violating all environmental laws. The said O.A No.37/2023 came up for admission before this Hon'ble Tribunal and issued notice to the respondents.
3. I submit that, on 03.07.2023, Respondent No: 5 to 7, the Karnataka State Pollution Control Board (hereinafter referred as "KSPCB) had filed an action taken report, stating that the Environmental Officer, Regional Office- Mahadevapura, KSPCB had inspected the project on 19.05.2023 and as per the guidelines issued by the authorities the Project proponent has restored the Nala terrain in its original state. The Photographs and the Videos are hereby produced as **ANNEXURE 1 & 2.**



4. I submit that, this respondent had obtained Environmental Clearance from KSPCB dated: 29.04.2022 for construction of multi storied residential apartment/building (consent for Establishment).

5. I submit that, on 29.04.2024 Respondent No: 3, the Bangalore Development Authority (hereinafter referred as BDA) had filed an action taken report, stating that the Executive Engineer, BDA had inspected the project on 16.12.2023 and had noted the following facts:-

a. That, the project proponent has a plan approved bearing No. BDA/EM/ EO-1/TA-4/E/07/2022-23, dated 19.05.2022 for the Construction of G + 19 Residential Buildings and G+13 Commercial Building at No. 21/1, 21/2, 21/3, 22, 23, 124/1, 124/2, 125/1 and 125/2 of Seegehalli Village, Bidarahalli Hobli, Bengaluru East Taluk, Bengaluru i in favour of M/s. Sai Sravanthi Infra Projects Pvt Ltd.

b. As per the Village map/revenue records it was found that a tertiary Nala was passing through the Survey Nos. 22, 23, 124/1 and 125/1. **Accordingly, from the centre of the Nala, an area of 15 m on either side was earmarked as buffer zone, with no construction activities to be undertaken in the said area.**

c. During the inspection of the said building. It was found that the concerned builder had taken up the construction in the buffer area, which was unlawful. **Though, there was no physical existence of the Nala as per site conditions, the temporary construction which had taken place in the buffer zone has been removed and the buffer zone has been restored/maintained as per the Village map / revenue records.**

6. I submit that, on 24.04.2024 Respondent No: 9, the State level Environment Impact Assessment Authority- Karnataka (hereinafter referred as SEIAA) had filed an action taken report, stating that the Executive Engineer, BDA had inspected the project on 04.07.2023 and had noted the following facts:-

a. That the respondent had obtained Environmental Clearance from SEIAA dated: 04.09.2020 for construction of multi storied residential apartment/building.



b. As per village map, tertiary drains are passing through Sy.No. 23, 22, 124 and 125. BDA has approved the development plan by leaving adequate Buffer (15mt for tertiary Nala running in Sy. No.124, and 125. I submit that, I had applied for re-routing of the Nala Terrain and have obtained the rerouting order for the Nala and foot karab present in the Sy. No. 23. Thereafter, the said nala was re-routed. The said Order passed by the DC and the Pata Badalavane Sketch are produced as **Annexure 3 & 4.**

7. I submit that, the above application was thereafter listed on 26.09.2024 and was taken up for hearing, the present answering respondent had filed a detailed objections dated: 18.07.2024 along with relevant documents refuting the allegations in the original application. Further, the answering respondent hereby as per the directions of this Hon'ble Tribunal has removed the excavated earth and restored to its original structure. The answering respondent also confirms that the drains and the Nala buffer indicated in the village map and development plan (SY.No.124 & 125) are being resorted for its natural terrain and the temporary construction which had taken place in the buffer zone has been removed and the buffer zone has been maintained as per the Village map / revenue records. (this is been confirmed from the inspection reports of BDA-[point No.4 & 5] & KSPCB-[Point No.3]). Subsequently, the Nala which is alleged to be encroached by the Complainant is now in its Original state without any encroachment and the same is evident from the Reports filed by the Government Authorities and the photographs and the video of the project place which are produced as Annexures 1 & 2.

8. I submit that, from the records submitted by the answering respondent as well as the records produced by the official respondents before this Hon'ble Tribunal, it is clear & evident that, there is no water body in existence at present in the project site. The answering respondent has obtained all necessary permissions required such as Diversion Order from Deputy Commissioner, Bengaluru Urban District, BBMB Environmental Clearance, Consent for Establishment, Building License, Commencement Certificate & all other necessary clearances for the construction of the residential apartments in Survey No. 21/1, 21/2, 21/3, 22, 23, 124 and 125 of Seeghalli Village, Bidrahalli Hobli, Bangalore East Taluk, Bengaluru Urban District.



9. I am further advised to submit that other clearances such as No Objection certificate from KSPCB, Completion certificate and Khata Transfer proceedings are all stalled citing the pendency of the above-mentioned O.A before this Hon'ble Tribunal. It is further humbly submitted that answering respondent is bound by strict timelines as per approved by Karnataka Real Estate Regulatory Authority (RERA) and hence the answering respondent will be put to severe hardship & loss and will be liable to the customers for delay in handing over site due to the pendency of the above case.

10. I further state that, this Application filed by the Applicant is neither sustainable in law nor in fact. I am further advised to submit that the official respondent have conducted inspections and submitted action taken reports before this Hon'ble Tribunal stating that proper permissions have been obtained and that there was no physical existence of the Nala as per site conditions in the present case. It is further humbly submitted that the allegations as raised by the applicant in the present original application are all refuted with relevant records from the authorities. The original application is false, frivolous, motivated & malafide and is liable to be dismissed with costs.

WHEREFORE, the respondent prays that this Hon'ble Tribunal may be pleased to dismiss the original application with exemplary costs, in the interests of justice.

VERIFICATION

I, **Ragava Roa**, Managing Director – Sai Sravanthi Infra Projects Pvt. Ltd., S/o late Sri. Venkateshwara Rao, aged about 63 years, Respondent 10 herein, do hereby declare that the contents of the objection statement are true to the best of my knowledge, information and belief and I have not suppressed any material fact.

Identified by me

V.V. Nagaraj
KAP/2249/21
Advocate

Date: **31 JAN 2025**

Bangalore


Deponent

SWORN TO BEFORE ME


PRAKASHA. C, BA., LL.B.,
ADVOCATE & NOTARY
EWS # 16/2, 1st Cross, 2nd Main,
KHB, Basaveshwara Nagar
BENGALURU - 560 079



31 JAN 2025

BEFORE THE NATIONAL GREEN TRIBUNAL (SZ) CHENNAI
APPLICATION NO.37 OF 2023

BETWEEN:

SRI. PARAMESH. V

..... APPLICANT

AND

THE DEPUTY COMMISSIONER & OTHERS

..... RESPONDENTS

VERIFYING AFFIDAVIT

I, **Ragava Roa**, Managing Director – Sai Sravanthi Infra Projects Pvt. Ltd, #601, PAVANI VISISTA, Saibaba Temple Road, Greengarden Layout, Munikolala, Bangalore-560037 the respondent No. 10 do hereby solemnly affirm and state on oath and swear accordingly as follows:

1. I affirm that I am the respondent No.10 in the above case and as such, I am conversant with the facts and circumstances of the case hence competent to swear this affidavit.
2. I affirm that the averments made in the accompanying statement of objections from paragraphs 1 to 10 are true and correct to the best of my knowledge, information and belief.

Identified by me

V.V. Mahalingam
 FAP/2249/21

[Signature]
Deponent

Advocate

Date: 31 JAN 2025

Bangalore

SWORN TO BEFORE ME
[Signature]
PRAKASHA. C, BA., LL.B.,
ADVOCATE & NOTARY
EWS # 16/2, 1st Cross, 2nd Main,
KHB, Basaveshwara Nagar
BENGALURU - 560 079



31 JAN 2025

[ANNEXURE-1]



Bengaluru, Karnataka, India
Seegehalli, Bengaluru, 560067, Karnataka, India
Lat 13.013535, Long 77.764177
01/31/2025 04:06 PM GMT+05:30
Note : Captured by GPS Map Camera



Bengaluru, Karnataka, India
Seegehalli, Bengaluru, 560067, Karnataka, India
Lat 13.014008, Long 77.763546
01/31/2025 03:35 PM GMT+05:30
Note : Captured by GPS Map Camera







ಬೆಂಗಳೂರು, ಬೆಂಗಳೂರು ಜಿಲ್ಲೆ, ಬೆಂಗಳೂರು ರವರ ಕಾರ್ಯಾಲಯದ ಸದನಗಳು

ವಿಷಯ: ಬೆಂಗಳೂರು ಪೂರ್ವ ತಾಲ್ಲೂಕು, ಕೆ.ಆರ್.ಪುರ ಹೋಬಳಿ, ಶೀಗೇಹಳ್ಳಿ ಗ್ರಾಮದ ಸ.ನಂ.23 ರಲ್ಲಿ 0-07 ಗುಂಟೆ "ಬಿ" ಖರಾಬುನಲ್ಲಿರುವ ಸರವು ಮತ್ತು ಕಾಲುಧಾರಿ ಬಗೆಗಿನ ಖರಾಬನ್ನು ಪಥಬದಲಾವಣೆ ಮಾಡಿಕೊಡಬೇಕೆಂದು ಕೋರಿರುವ ಬಗ್ಗೆ.

- ಉಲ್ಲೇಖ:
1. ಸರ್ಕಾರದ ಸುತ್ತೋಲೆ ಸಂ.ಆರ್.ಡಿ 70 ಎಲ್.ಬಿ.ಪಿ 2/1/18 ದಿನಾಂಕ 8-8-2018
 2. ಉಪಖರಾಬುದಾರಿಗಳು, ಬೆಂಗಳೂರು ಉತ್ತರ ಉಪಖರಾಬು ರವರ ಪತ್ರ ಸಂ.ಎಲ್.ಎಸ್.ಡಿ/1/ಆರ್ 98/17-18 ದಿನಾಂಕ 17-5-2017
 3. ತಹಶೀಲ್ದಾರ್, ಬೆಂಗಳೂರು ಪೂರ್ವ ತಾಲ್ಲೂಕು ರವರ ಪತ್ರ ಸಂ. ಸಂ. ಎಲ್.ಎಸ್.ಡಿ(ಕಾ)1/ಆರ್ 66/16-17 ದಿನಾಂಕ 1-4-2017.
 4. ಡಿ.ಎಸ್.ಆರ್ ಇನ್ಸ್ಪೆಕ್ಟರ್ ಪ್ರೈವಿ. ರವರ ಪರವಾಗಿ ಶ್ರೀ ಕೆ.ಎನ್.ಸತ್ಯ ನಾರಾಯಣರಡ್ಡಿ ರವರ ಮನವಿ ದಿನಾಂಕ 24-10-2016



ವ್ಯಾಖ್ಯಾನ:

ಬೆಂಗಳೂರು ಪೂರ್ವ ತಾಲ್ಲೂಕು, ಕೆ.ಆರ್.ಪುರ ಹೋಬಳಿ, ಶೀಗೇಹಳ್ಳಿ ಗ್ರಾಮದ ಸ.ನಂ.23 ರಲ್ಲಿ 0-07 ಗುಂಟೆ "ಬಿ" ಖರಾಬುನಲ್ಲಿರುವ ಸರವು ಮತ್ತು ಕಾಲುಧಾರಿ ಬಗೆಗಿನ ಖರಾಬನ್ನು ಪಥಬದಲಾವಣೆ ಮಾಡಿಕೊಡಬೇಕೆಂದು ಅರ್ಜಿದಾರರಾದ ಶ್ರೀ ಕೆ.ಎನ್.ಸತ್ಯನಾರಾಯಣರಡ್ಡಿ ರವರು ಉಲ್ಲೇಖ (4) ರಂತೆ ಮನವಿ ಸಲ್ಲಿಸಿರುತ್ತಾರೆ.

ಬೆಂಗಳೂರು ಪೂರ್ವ ತಾಲ್ಲೂಕು, ಕೆ.ಆರ್.ಪುರ ಹೋಬಳಿ, ಶೀಗೇಹಳ್ಳಿ ಗ್ರಾಮದ ಸ.ನಂ.23 ರಲ್ಲಿ ಒಟ್ಟು ವಿಸ್ತೀರ್ಣ 4-37 ಎ/ಗುಂಟೆ ಇದ್ದು ಈ ವ್ಯಕ್ತಿ 0-07 ಗುಂಟೆ "ಬಿ" ಖರಾಬಿದ್ದು ಜಾತಾ 4-30 ಎ/ಗು ಹೆಚ್ಚು ಜಮೀನಾಗಿರುತ್ತದೆ. ಸದರಿ ಸರ್ವೆ ನಂಬರ್‌ನಲ್ಲಿರುವ 0-07 ಗುಂಟೆ ಖರಾಬಿನಲ್ಲಿ ಕಾಲುಧಾರಿ ಬಗೆಗಿನ 04-08.00 ಮತ್ತು ಸರವಿನ ಬಗೆಗಿನ 0-02.08 ಗುಂಟೆ ಒಟ್ಟು 0-07.00 ಗುಂಟೆ ಕಾಲುಧಾರಿ ಮತ್ತು ಸರವಿನ ಬಗೆಗಿನ ಖರಾಬನ್ನು ಪಥ ಬದಲಾವಣೆ ಮಾಡಲು ಕೋರಿರುವ ವಿಚಾರದಲ್ಲಿ ತಾಲ್ಲೂಕು ಭೂಮಾಪಕರು ತಯಾರಿಸಿರುವ ಪಥಬದಲಾವಣೆ ನಕ್ಷೆಯಂತೆ ಸ.ನಂ.23 ರಲ್ಲಿ ಕಾಲುಧಾರಿ ಬಗ್ಗೆ 0-05.04 ಗುಂಟೆ, ಸರವಿನ ಬಗ್ಗೆ 0-03.04 ಗುಂಟೆ ಒಟ್ಟು 0-08.08 ಗುಂಟೆ ಬಿ ಖರಾಬು ಜಮೀನನ್ನು ಅರ್ಜಿದಾರರ ಕೋರಿಕೆಯಂತೆ ಕಾಲುಧಾರಿ ಖರಾಬನ್ನು ಜಮೀನಿನ ಪೂರ್ವ ಭಾಗದ ಕೊನೆಯಲ್ಲಿ ಹಾಗೂ ಸರವಿನ ಖರಾಬನ್ನು ಜಮೀನಿನ ಪಶ್ಚಿಮ ಭಾಗದ ಕೊನೆಯಲ್ಲಿ ಉತ್ತರ ಮತ್ತು ದಕ್ಷಿಣಕ್ಕೆ ಹಾದುಹೋಗುವಂತೆ ಪಥಬದಲಾವಣೆ ಮಾಡಿದಲ್ಲಿ 0-01.08 ಗುಂಟೆ ಹೆಚ್ಚು ಬರುತ್ತಿದ್ದು ದುರಸ್ತಿಪಡಿಸಬೇಕಾಗಿರುತ್ತದೆ. ಹಾಗೂ ಅರ್ಜಿದಾರರ ಕೋರಿಕೆಯಂತೆ ಸದರಿ ಸರ್ವೆನಂಬರ್‌ನಲ್ಲಿ ಹಾದುಹೋಗಿರುವ ಕಾಲುಧಾರಿ ಮತ್ತು ಸರವಿನ ಬಗ್ಗೆ ಇರುವ ಖರಾಬನ್ನು ಪಥಬದಲಾವಣೆ ಮಾಡಿದಲ್ಲಿ ಸಾರ್ವಜನಿಕರಿಗೆ ಯಾವುದೇ ರೀತಿಯ ತೊಂದರೆ ಉಂಟಾಗುವುದು ಕಂಡುಬರುವುದಿಲ್ಲ. ಈ ಬಗ್ಗೆ ಗ್ರಾಮಸ್ಥರ ಯಾವುದೇ ಆಕ್ಷೇಪಣೆ ಇರುವುದಿಲ್ಲವೆಂದು ಗ್ರಾಮಲೆಕ್ಕಿಗರು ಮತ್ತು ರಾಜಸ್ವ ನಿರೀಕ್ಷಕರು ವರದಿಯ ಮಹಜರ್‌ನೊಂದಿಗೆ ತಾಲ್ಲೂಕು ಭೂಮಾಪಕರು ತಯಾರಿಸಿರುವ ಪಥಬದಲಾವಣೆ ನಕ್ಷೆ ಮತ್ತು ವರದಿಯಲ್ಲಿ ಅಭಿಪ್ರಾಯ ವ್ಯಕ್ತಪಡಿಸಿರುವುದರಿಂದ ಸದರಿ ಜಮೀನನ್ನು ಕರ್ನಾಟಕ ಭೂ ಕಂದಾಯ ಕಾಯ್ದೆ 1964 ರ ಕಲಂ 71 ರಡಿ ಸಾರ್ವಜನಿಕ ಉದ್ದೇಶಕ್ಕಾಗಿ ಕಾಯ್ದಿರಿಸಿ, ಕರ್ನಾಟಕ ಭೂ ಮಂಜೂರಾತಿ ನಿಯಮ 1969 ರ ನಿಯಮ 28(ಎ)(1) ರಂತೆ ಪಥ ಬದಲಾವಣೆ ನೀಡಬಹುದಾಗಿದೆ ಎಂದು ಉಲ್ಲೇಖ (3) ರಂತೆ ಸಲ್ಲಿಸಿರುವ ತಹಶೀಲ್ದಾರ್, ಬೆಂಗಳೂರು ಪೂರ್ವ ತಾಲ್ಲೂಕು ರವರ

✓

ಯಥಾ ಪ್ರಸ್ತಾವನೆಯನ್ನು ಉಪವಿಭಾಗಾಧಿಕಾರಿಗಳು, ಬೆಂಗಳೂರು ಉತ್ತರ ಉಪವಿಭಾಗ ರವರು ಉಲ್ಲೇಖ (2) ರಂತೆ ಪ್ರಸ್ತಾವನೆ ಸಲ್ಲಿಸಿರುತ್ತಾರೆ.

ಉಪವಿಭಾಗಾಧಿಕಾರಿಗಳು, ಬೆಂಗಳೂರು ಉತ್ತರ ಉಪವಿಭಾಗ, ಬೆಂಗಳೂರು ರವರು ಮತ್ತು ತಹಶೀಲ್ದಾರ್, ಬೆಂಗಳೂರು ಪೂರ್ವ ತಾಲ್ಲೂಕು ರವರ ಪ್ರಸ್ತಾವನೆ ಮತ್ತು ಲಗತ್ತಿಸಿರುವ ನಕ್ಷೆಯನ್ನು ಪರಿಗಣಿಸಿ ಈ ಕೆಳಕಂಡಂತೆ ಆದೇಶ ಹೊರಡಿಸಲಾಗಿದೆ.



ನಂ:ಎಲ್‌ಎನ್‌ಡಿ(ಇ)ಸಿಆರ್ / 170 / 2016-17

ದಿನಾಂಕ 20-8-2018

== ಆದೇಶ ==

ಮೇಲ್ಕಂಡ ಪ್ರಸ್ತಾವನೆಯಲ್ಲಿ ವಿವರಿಸಿರುವಂತೆ ಕೆ.ಆರ್.ಮಠ ಹೋಬಳಿ, ಶೀಗೇಹಳ್ಳಿ ಗ್ರಾಮದ ಸ.ನಂ.23 ರಲ್ಲಿ ಒಟ್ಟು ವಿಸ್ತೀರ್ಣ 4-37 ಎ/ಗುಂಟೆ ಇದ್ದು, ಖರಾಬು ಸರವಿನ ಬಗ್ಗೆ 0-02.08 ಗುಂಟೆ ಮತ್ತು ಕಾಲುಡಾರಿ ಬಗ್ಗೆ 0-04.08 ಗುಂಟೆ ಇದ್ದು, ಜಾತಾ ಉಳಿಕೆ 4-30 ಎ/ಗುಂಟೆ ಇರುತ್ತದೆ. ಸದರಿ ಸರ್ವೆ ನಂಬರ್‌ನಲ್ಲಿರುವ ಕಾಲುಡಾರಿ ಬಗೆಗಿನ ಒಟ್ಟು 0-04.08 ಗುಂಟೆ ವ್ಯಕ್ತಿ 0-01.04 ಗುಂಟೆ ಕಾಲುಡಾರಿ ಮತ್ತು ಸರವಿನ ಬಗೆಗಿನ 0-02.08 ಗುಂಟೆ ವ್ಯಕ್ತಿ 0-01.00 ಗುಂಟೆ ಸರವಿನ ಬಗೆಗಿನ ಒಟ್ಟು 0-02.04 ಗುಂಟೆ "ಬಿ" ಖರಾಬಿದ್ದು, ಪಥಬದಲಾವಣೆಗಾಗಿ ತಾಲ್ಲೂಕು ಭೂಮಾವಕರು ತಯಾರಿಸಿರುವ ಪಥಬದಲಾವಣೆ ಸರ್ವೆ ನಕ್ಷೆಯಂತೆ ಸ.ನಂ.23 ರಲ್ಲಿನ ಕಾಲುಡಾರಿ ಬಗ್ಗೆ 0-05.04 ಗುಂಟೆ ಮತ್ತು ಸರವಿನ ಬಗ್ಗೆ 0-03.04 ಗುಂಟೆ ಖರಾಬು ಜಮೀನುಗಳನ್ನು ಅರ್ಜಿದಾರರ ಕೋರಿಕೆಯಂತೆ ಕಾಲುಡಾರಿ ಖರಾಬನ್ನು ಜಮೀನಿನ ಪೂರ್ವ ಭಾಗದ ಅಂಚಿನಿಂದ ಹಾದುಹೋಗುವಂತೆಯೂ ಹಾಗೂ ಸರವಿನ ಖರಾಬನ್ನು ಜಮೀನಿನ ಪಶ್ಚಿಮಭಾಗದ ಅಂಚಿನಲ್ಲಿ ಉತ್ತರ-ದಕ್ಷಿಣಾಭಿಮುಖವಾಗಿ ಹಾದುಹೋಗಿರುವಂತೆ ಪಥಬದಲಾವಣೆ ಮಾಡಿದ್ದಲ್ಲಿ ಕಾಲುಡಾರಿಯ ಬಗೆಗಿನ ಖರಾಬು 0-00.12 ಗುಂಟೆ ಮತ್ತು ಸರವಿನ ಬಗ್ಗೆ 0-00.12 ಗುಂಟೆ ಹೆಚ್ಚುವರಿ ಜಮೀನನ್ನು ಒಳಪಡುವ 0-05.04 ಗುಂಟೆ ಮತ್ತು ಸರವಿನ ಬಗ್ಗೆ 0-03.04 ಗುಂಟೆ ಒಟ್ಟು 0-08.08 ಗುಂಟೆ ಕಾಲುಡಾರಿ ಮತ್ತು ಸರವಿನ ಖರಾಬು ಬಗೆಗಿನ ಜಮೀನನ್ನು ಕರ್ನಾಟಕ ಭೂ ಕಂದಾಯ ಕಾಯ್ದೆ 1964 ರ ಕಲಂ 71 ರಡಿ ಸಾರ್ವಜನಿಕ ಉದ್ದೇಶಕ್ಕೆ ಕಾಯ್ದಿರಿಸಿ, ತಹಶೀಲ್ದಾರ್‌ರವರು ದೃಢೀಕರಿಸಿರುವ ನಕ್ಷೆಯಂತೆ ಪಥಬದಲಾವಣೆ ಆಗುವಂತೆ ಕರ್ನಾಟಕ ಭೂ ಕಂದಾಯ ಅಧಿನಿಯಮ 1966 ರ ಕಲಂ 73 ರಂತೆ ಸರ್ವೆದಾಖಲೆಗಳಲ್ಲಿ ಪ್ರಸ್ತಾವನೆಯ ಸರ್ವೆ ನಕ್ಷೆಯಂತೆ ತಿದ್ದುಪಡಿ ಮಾಡಿ ಸರ್ವೆ ದಾಖಲೆಗಳಲ್ಲಿ ಇಂಡೀಕರಣಗೊಳಿಸಲು ಭೂ ದಾಖಲೆಗಳ ಜಂಟಿ ನಿರ್ದೇಶಕರಿಗೆ ನಿರ್ದೇಶನ ನೀಡುತ್ತಾ ಪ್ರಸ್ತುತ ಸರ್ವೆ ನಂಬರ್‌ಗಳಲ್ಲಿನ ಮೂಲ 0-02.04 ಗುಂಟೆ ಬಿ ಖರಾಬು ಕಾಲುಡಾರಿ/ಸರವು ಬಗೆಗಿನ ಜಮೀನನ್ನು ಕರ್ನಾಟಕ ಭೂ ಮಂಜೂರಾತಿ ನಿಯಮ 1969 ರ ನಿಯಮ 28(ಎ)(i) ರಂತೆ ಸಾರ್ವಜನಿಕ ರಸ್ತೆಗಾಗಿ ಬಿಟ್ಟು ಕೊಟ್ಟು ಜಮೀನಿಗೆ ಬದಲಾಗಿ ಸದರಿ ಹಕ್ಕುದಾರರಿಗೆ ಮಂಜೂರಿ ಮಾಡಿ ಪ್ರಸ್ತಾವನೆಯಂತೆ ಪಥ ಬದಲಾವಣೆ ಮಾಡಲು ಈ ಕೆಳಕಂಡ ಷರತ್ತುಗಳಿಗೊಳಪಡಿಸಿ ಆದೇಶಿಸಿದೆ.

== ಷರತ್ತುಗಳು ==

- 1) ಪ್ರಸ್ತಾವಿತ ಜಮೀನು ಮಾನ್ಯ ಕರ್ನಾಟಕ ಉಚ್ಚ ನ್ಯಾಯಾಲಯ, ಸಿವಿಲ್ ನ್ಯಾಯಾಲಯ ಹಾಗೂ ಇತರ ನ್ಯಾಯಾಲಯಗಳಲ್ಲಿ ಮುಂದೆ ಆಗುವಂತಹ ಆದೇಶಗಳಿಗೆ ಅನುಸಾರವಾಗಿ ಸದರಿ ಸರವು ಮತ್ತು ಕಾಲುಡಾರಿ ಗಾಗಿ ಕಾಯ್ದಿಟ್ಟ ಜಮೀನನ್ನು ಅಗತ್ಯವಾದಲ್ಲಿ ಹಿಂಪಡೆಯುವ ಅಧಿಕಾರ ಜಿಲ್ಲಾಧಿಕಾರಿಗಳಿಗೆ ಇರುತ್ತದೆ.
- 2) ಕರ್ನಾಟಕ ಭೂ ಕಂದಾಯ ಕಾಯ್ದೆ ಕಲಂ 71 ರಡಿ ಸಾರ್ವಜನಿಕ ಉದ್ದೇಶಕ್ಕೆ ಪ್ರಸ್ತಾವಿತ ಸರ್ವೆ ನಂಬರ್‌ಗಳಲ್ಲಿ ಮೀಸಲಿರಿಸುವ 0-08.08 ಗುಂಟೆ ಜಮೀನನ್ನು ಅರ್ಜಿದಾರರು ತಮ್ಮ ಸ್ವಂತ ಖರ್ಚಿನಲ್ಲಿ ಸರ್ಕಾರದ ಹೆಸರಿಗೆ ಪರಿತ್ಯಾಗ ಪತ್ರ (Relinquish Deed) ದಂತೆ ನೋಂದಣಿ ಮಾಡತಕ್ಕದ್ದು.
- 3) ಪ್ರಸ್ತಾವಿತ ಜಮೀನು ಸರವು ಮತ್ತು ಕಾಲುಡಾರಿ ಬಗ್ಗೆ ಉಪಯೋಗಿಸದೇ ಇದ್ದ ಪಕ್ಷದಲ್ಲಿ ಅಥವಾ ಬೇರೆ ಉದ್ದೇಶಕ್ಕೆ ಉಪಯೋಗಿಸಿದ ಪಕ್ಷದಲ್ಲಿ ಯಾವುದೇ ಮುನ್ಸೂಚನೆ ನೀಡದೇ ಸದರಿ ಜಮೀನನ್ನು ಕಂದಾಯ ಇಲಾಖೆಗೆ ಹಿಂಪಡೆಯಲಾಗುವುದು.
- 4) ಜಂಟಿ ನಿರ್ದೇಶಕರು, ಭೂದಾಖಲೆಗಳ ವಿಭಾಗ, ಬೆಂಗಳೂರು ಜಿಲ್ಲೆ ರವರು ಸದರಿ ಜಮೀನು ಪಥ ಬದಲಾವಣೆ ಮಾಡಿರುವಂತೆ ಕರ್ನಾಟಕ ಭೂ ಕಂದಾಯ ಅಧಿನಿಯಮ 1966 ರ ಕಲಂ 73 ರಂತೆ ಸರ್ವೆದಾಖಲೆಗಳಲ್ಲಿ ತಿದ್ದುಪಡಿ ಮಾಡತಕ್ಕದ್ದು.

- 5) ತಾಲ್ಲೂಕು ಮೋಜಣಿದಾರರು ಸದರಿ ಜಮೀನಿನ ಹದ್ದುಬಸ್ತಿನೊಂದಿಗೆ ನಕ್ಷೆ ತಯಾರಿಸುವುದು.
- 6) ಇತ್ತೀಚಿನ ರಾಷ್ಟ್ರೀಯ ಹಸಿರು ನ್ಯಾಯ ಮಂಡಳಿಯ ಆದೇಶಕ್ಕೆ ಬದ್ಧರಾಗಿರತಕ್ಕದ್ದು. ಪಥಬದಲಾವಣೆ ಯಿಂದ ಬಾಜುದಾರರಿಗೆ ಯಾವುದೇ ತೊಂದರೆಯಾಗದಂತೆ ನೋಡಿಕೊಳ್ಳತಕ್ಕದ್ದು.
- 7) ಅರ್ಜಿದಾರರು ನೀಡಿರುವ ಮಾಹಿತಿಯು ತಪ್ಪು ಎಂದು ಕಂಡುಬಂದಲ್ಲಿ ಈ ಆದೇಶವನ್ನು ರದ್ದುಗೊಳಿಸುವ ಹಕ್ಕನ್ನು ಈ ಪ್ರಾಧಿಕಾರ ಹೊಂದಿರುತ್ತದೆ.



ಸಹಿ/-
 (ಬಿ.ಎಂ. ವಿಜಯ್ ಶಂಕರ್)
 ಜಿಲ್ಲಾಧಿಕಾರಿಗಳು
 ಬೆಂಗಳೂರು ಜಿಲ್ಲೆ, ಬೆಂಗಳೂರು

ಪ್ರತಿಯನ್ನು ಮುಂದಿನ ಸೂಕ್ತ ಕ್ರಮಕ್ಕಾಗಿ ಕೆಳಕಂಡವರಿಗೆ ಕಳುಹಿಸಿದೆ:-

- 1) ಸರ್ಕಾರದ ಪ್ರಧಾನ ಕಾರ್ಯದರ್ಶಿಗಳು, ಕಂದಾಯ ಇಲಾಖೆ, ಬಹುಮಹಡಿಗಳ ಕಟ್ಟಡ, ಬೆಂಗಳೂರು-01 ರವರಿಗೆ ಮಾಹಿತಿಗಾಗಿ
- 2) ಆಯುಕ್ತರು, ಬೆಂಗಳೂರು ಅಭಿವೃದ್ಧಿ ಪ್ರಾಧಿಕಾರ, ಬಳ್ಳಾರಿ ರಸ್ತೆ, ಬೆಂಗಳೂರು ರವರಿಗೆ ಸೂಕ್ತ ಕ್ರಮಕ್ಕಾಗಿ
- 3) ಉಪನಿರ್ದೇಶಕರು, ಭೂ ಮಾಪನ ಮತ್ತು ಭೂದಾಖಲೆಗಳ ಇಲಾಖೆ, ಬೆಂಗಳೂರು ಉತ್ತರ ಉಪವಿಭಾಗ, ಬೆಂಗಳೂರು ಇವರಿಗೆ ಸೂಕ್ತ ಕ್ರಮಕ್ಕಾಗಿ ರವಾನಿಸಿದೆ.
- 4) ಉಪ ವಿಭಾಗಾಧಿಕಾರಿಗಳು, ಬೆಂಗಳೂರು ಉತ್ತರ ಉಪ ವಿಭಾಗ, ಬೆಂಗಳೂರು ರವರಿಗೆ ರವಾನಿಸುತ್ತಾ
- 5) ಸದರಿ ಜಮೀನು ಯಾವ ಉದ್ದೇಶಕ್ಕಾಗಿ ಕಾಯ್ದಿರಿಸಲಾಗಿದೆಯೋ ಅದೇ ಉದ್ದೇಶಕ್ಕೆ ಉಪಯೋಗಿಸಿಕೊಳ್ಳುವ ಬಗ್ಗೆ ಸೂಕ್ತ ನಿಗಾವಹಿಸಲು ಸೂಚಿಸಿದೆ.
- 6) ತಹಶೀಲ್ದಾರ್, ಬೆಂಗಳೂರು ಪೂರ್ವ ತಾಲ್ಲೂಕು ರವರಿಗೆ ಕಳುಹಿಸುತ್ತಾ, ಕಂದಾಯ ದಾಖಲೆಗಳಲ್ಲಿ ನಮೂದಿಸಲು ಸೂಚಿಸಿದೆ.
- 7) ಶ್ರೀ ಸತ್ಯನಾರಾಯಣ ರೆಡ್ಡಿ, ಡಿ.ಎಸ್.ಆರ್. ದಿಯಾಆರ್ಕೆಡ್, # 220, 1 ನೇ ಮಹಡಿ, 9ನೇ ಮುಖ್ಯ ಹೆಚ್.ಆರ್.ಬಿ.ಆರ್. ಲೇಔಟ್, 1ನೇ ಬ್ಲಾಕ್ ಎಕ್ಸ್‌ಟೆನ್, ಕಲ್ಯಾಣನಗರ, ಬೆಂಗಳೂರು-43.
- 8) ಹೆಚ್ಚಿನ ಪ್ರತಿ

(Handwritten Signature)
 ಜಿಲ್ಲಾಧಿಕಾರಿಗಳು,
 ಬೆಂಗಳೂರು ಜಿಲ್ಲೆ, ಬೆಂಗಳೂರು.

TYPED COPY OF ANNEXURE-3
PROCEEDINGS OF THE OFFICE OF DEPUTY COMMISSIONER
BANGALORE DISTRICT, BANGALORE

Sub :- Request to get change the track of Grass place and path way existing in 'B' kharab of land bearing Sy No.23 measuring 0-07 guntas, situated at Shigehalli village, K.R. Pura Hobli, Bangalore East Taluk -reg.

- Ref:- 1) Govt. Circular No.RD.70.LGP.2008 dated : 8-8-2008.
- 2) Letter of Asst. Commissioner, Bangalore North Sub Division, vide No. LND/CR/-98/17-18 dated 17-5-2017.
- 3) Letter of Tahsildar, Bangalore East Taluk, vide No. LND(K)CR.66/16-17 dt.1-4-2017.
- 4) Representation of D.S.R Infrastructure Pvt. Ltd, represented by Sri K.S. Sathyanarayana Reddy dated 24-10-2006.

PREAMBLE:-

Mr. K/S Satyanarayan Reddy, the applicant, has submitted that the road should be changed in the 0-07 gunte "B" kharab in No. 23, Shigehalli village, K. R. Pura Hobli, Bangalore East Taluk and the kharab near the footpath. Appeal as per reference (4).

Land bearing Sy No.23 of Shigehalli village, K.R.Pura Hobli, Bangalore East Taluk, has a total area of 4-37 A/G, out of which 0-07 gunta is "B" Kharab land and the remaining 4-30 A/G is cultivable land. 04-08.00 towards footpath and 0-02.08 towards grass area in the said survey number 0-07 Gunte Kharab, total 0-07.00 Gunte towards footpath and grass Kharab, as per the

change of path map prepared by Taluk Surveyor, about the footpath in S.No.23 0-05.04 Gunte, 0-03.04 Gunte about Saru Total 0-08.08 Gunte B Kharabu land as requested by the applicant, if the path is changed to pass the footpath Kharabu at the end of the eastern part of the land and grass space Kharab at the end of the western part of the land, 0-01.08 Gunte more is coming and needs to be repaired. And as per the petitioner's request, if the footpath passing through the said survey number is changed and the road is changed, it is not seen that there will be any problem to the public. Since there is no objection from the villagers in this regard, the village surveyor and the Revenue Inspector have expressed their opinion in the path change map and report prepared by the taluk land surveyor along with the Mahajar of the report, the said land has been reserved for public purpose under section 71 of the Karnataka Land Revenue Act, 1964, rule 28(a)(i) of the Karnataka Land Grant Rules, 1969. As per the change of path can be given Reference (3) submitted by Tehsildar, Bangalore East Taluk, the very same proposal submitted by the Assistant Commissioner, Bangalore North Sub Division vide Ref (2) above.

That by considering the proposal submitted by the Asst. Commissioner, Bangalore North Sub Division, Bangalore and Tahsildar, Bangalore East Taluk, also the sketch enclosed by them duly verifying the same it is ordered as hereunder.

No. LND(E)CR/170/2016-17

Date : 20-8-2018

:- ORDER :-

As narrated in the aforesaid proposal the land bearing Sy No.23 totally measuring 4.17 Acre/guntas situated at Shigehalli village, K.R.Pura Hobli, and in which the karab grass place asbout which 0-02.08 gunta and about path way 0-04.18 gunta existing, the remaining area of 4.10 acre/guntas existing. In the said survey number about the path way in total 0-04.08 guntas grass space about which in total there is 0-02.04 guntas of kharab and these lands as per the request of the applicant the path way kharab land on the eastern part of the said land from its edge to pass through also the edge kharab on the western edge of western side to pass through north-south direction if the track is changed about the path way karab 0-00.12 guntas and about grass space 0-00.12 gunta excess land will cover an extent of 0.05.04 guntas and about the grass space 0-03.04 guntas, in total 0-08.08 guntas path way and the

Grass space kharab about which the land under section 71 of Karnataka Land Revenue Act, 1964 by reserving the same for public purpose, as per the sketch certified by the Tahsildar to make change the track in the survey records under section 73 of Karnataka Land Revenue Act, 1966, by carrying amendment in survey records as per the survey sketch of the proposal and for which by giving direction to Joint Director of Land Records, at present in the survey number the originally kharab to an extent of 0-02.04 guntas of 'B' kharab about path way/grass space under Rule 28(A)(i) of Karnataka Land Grant Rules, 1969, by leaving the same for public road in lieu of the land to the said title holder by granting the same as per the proposal to change the track it is hereby ordered by imposing certain conditions as hereunder.

: CONDITIONS :

- 1) The Deputy Commissioner shall have the power to take back the land reserved for the said grass space (Saravu) and Pathway , if necessary, in accordance with the orders passed by the Hon'ble High Court, Civil Court and other courts
- 2) The applicant should register the 0-08.08 gunte land earmarked for public purpose under section 71 of the Karnataka Land Revenue Act as a Relinquish Deed in the name of the Government at his own expense.

- 3) The proposed land if do not use for saravu(grass space) and path way or if the same is used for any other purpose, in such an event the aforesaid land will be taken back to the revenue department without any intimation.
- 4) The Joint Director, Land Records Division, Bangalore District, shall make necessary amendments in survey records under section 73 of Karnataka Land Revenue Act,1966, as per the track changed in the said land.
- 5) Taluk Surveyor shall prepare the boundary of the said land
- 6) Adherence to the order of the latest National Registry and Board of Justice should ensure that there is no inconvenience to the parties due to change of course.
- 7) This authority has the power to cancel this order if the information provided by the applicant is found to be false.

Signed/-
(B.M.Vijay Kumar)
Deputy Commissioner,
Bangalore District, Bangalore.

Copy forwarded to the following for further appropriate action:-

- 1) Principal Secretary to Government, Revenue Department, Multistoried Building, Bangalore-01 for information.
- 2) Commissioner, Bangalore Development Authority, Bellary Road, Bangalore- for needful action.
- 3) Deputy Director of Survey & Land Records, Bangalore North Sub Division, Bangalore – for needful action.

- 4) Assistant Commissioner, Bangalore North Sub Division, Bangalore with an instruction to observe that the said land for purpose of which it is granted it may be used for the same purpose.
- 5) Tahsildar, Bangalore East Taluk - with an instruction to make necessary entries in revenue records.
- 6) Sri Sathyanarayana Reddy, D.S.R Arcade, # 220, 1st Floor, 9th Main, H.R.B.R Layout, 1st Block Excel, Kalyananagar, Bangalore-43.
- 7) Spare copy.

Signed/-
Deputy Commissioner,
Bangalore District, Bangalore.

// True copy //

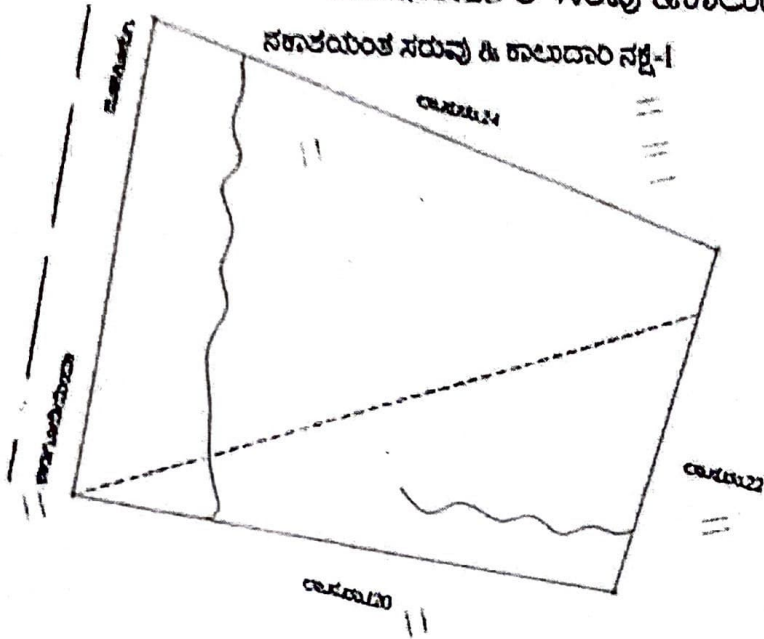
ಗ್ರಾಮ:- ಶಿಗೇಹಳ್ಳಿ

ಹೋಬಳಿ:- ಬಿದರಹಳ್ಳಿ

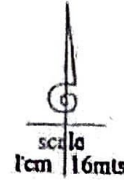
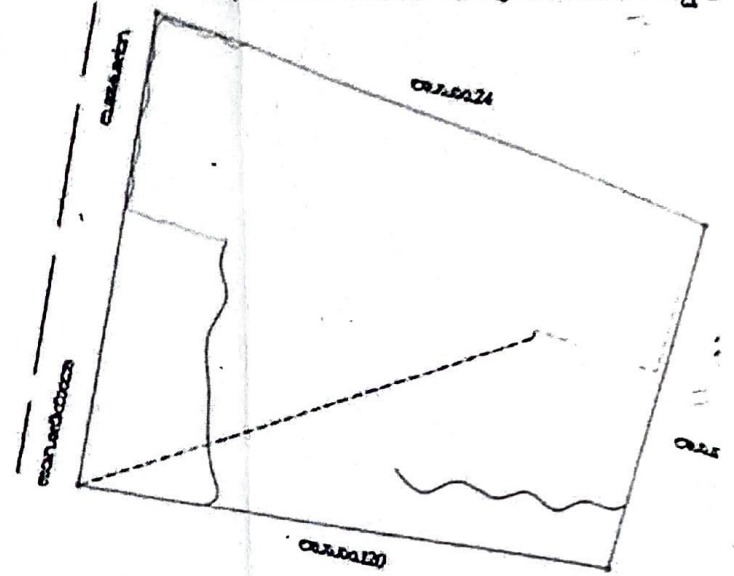
ತಾಲ್ಲೂಕು:- ಬೆಂಗಳೂರು ಪೂರ್ವ

೦೬.ಸ.ನಂ.23 ರ ಸರವು & ಕಾಲುದಾರಿ ಪಥ ಬದಲಾವಣೆ ಬಗ್ಗೆ ಅಳತೆ ಮಾಡಿದ ಬಾಬು ನಕ್ಷೆ

[ANNEXURE-4]



ಇಂಡೆಕ್ಸ್:-
 - - - - - ದಾಖಲೆಗಳಂತೆ ಕಾಲು ದಾರಿ ಖರೀದಿ
 - - - - - ಪಥ ಬದಲಾವಣೆಯಂತೆ ಕಾಲು ದಾರಿ ಖರೀದಿ
 ~~~~~ ದಾಖಲೆಗಳಂತೆ ಸರವು ಖರೀದಿ  
 ~~~~~ ಪಥ ಬದಲಾವಣೆಯಂತೆ ಸರವು ಖರೀದಿ  
 ——— ಸರ್ಕಾರಿ ನಂಬರ್ ಗಡಿ



ಆಕಾರಬಂದಿನಂತೆ ವಿವರ ತಿಳಿಪು -1

ಪಥ ಬದಲಾವಣೆಯಂತೆ ವಿವರ ತಿಳಿಪು -2

ವ್ಯತ್ಯಾಸ ತಿಳಿಪು -3

| ಕ್ರ.ಸಂ. | ಸ.ನಂ./ಹ.ನಂ. | ಆಕಾರಬಂದಿನಂತೆ ವಿಸ್ತೀರ್ಣ | | | | |
|---------|-------------|------------------------|-----------|----------|------------|----------------|
| | | ಐನ್ A-G | ಖರೀದಿ A-G | ಬಾಕಿ A-G | ಸರವು ಖರೀದಿ | ಕಾಲುದಾರಿ ಖರೀದಿ |
| 1. | 23 | 4-37 | 0-07 | 4-30 | 0-02.08 | 0-04.08 |

| ಕ್ರ.ಸಂ. | ಸ.ನಂ./ಹ.ನಂ. | ಪಥ ಬದಲಾವಣೆಯಂತೆ ವಿಸ್ತೀರ್ಣ | | | | |
|---------|-------------|--------------------------|-----------|----------|------------|----------------|
| | | ಐನ್ A-G | ಖರೀದಿ A-G | ಬಾಕಿ A-G | ಸರವು ಖರೀದಿ | ಕಾಲುದಾರಿ ಖರೀದಿ |
| 1. | 23 | 4-37 | 0-08.08 | 4-28.08 | 0-03-04 | 0-05.04 |

| ಸ.ನಂ./ಹ.ನಂ. | ಖರೀದಿ | | |
|-------------|---------|----------|------|
| | ಸರವು | ಕಾಲುದಾರಿ | ಮಾತಾ |
| 23 | 0-01.08 | — | |

1. ಮಾನ್ಯ ತಹಶೀಲ್ದಾರ್ ರವರ ಆದೇಶ ಸಂಖ್ಯೆ:ಎಲ್.ಎನ್.ಡಿ.(ಕಾ)ಸಿ.ಆರ್: 66/16-17 ದಿನಾಂಕ 27/12/2016 ರ ಸೂಚನೆ ಅನ್ವಯ ಮೇಲ್ಕಂಡಂತೆ ವರದಿ ನೀಡಿದೆ
2. ನಕಾಶೆಯಲ್ಲಿ ಕಂಡಂತೆ ಸರವು & ಕಾಲುದಾರಿ ನಕ್ಷೆ-1 ರಲ್ಲಿ ಗುರ್ತಿಸಿರುತ್ತದೆ, ಅರ್ಜಿದಾರರು ಸ್ಥಳ ಬದಲಾವಣೆ ಕೋರಿರುವ ಸರವು & ಕಾಲುದಾರಿ ನಕ್ಷೆ-2 ರಲ್ಲಿ ಗುರ್ತಿಸಿರುತ್ತದೆ.
3. ಸರವು & ಕಾಲುದಾರಿ ಸ್ಥಳ ಬದಲಾವಣೆಯಂತೆ ಅಗಲದಲ್ಲಿ ಯಾವುದೇ ವ್ಯತ್ಯಾಸ ಇರುವುದಿಲ್ಲ, ಉದ್ದದ ವಿಸ್ತೀರ್ಣ ಹೆಚ್ಚು ಕಂಡುಬಂದಿದ್ದು ಹೆಚ್ಚು ಕಮ್ಮಿ ವಿಸ್ತೀರ್ಣವನ್ನು ವ್ಯತ್ಯಾಸ ತಿಳಿಪು-3 ರಲ್ಲಿ ದಾಖಲು ಮಾಡಿದೆ.

(Signature)
 ತಹಶೀಲ್ದಾರ್
 ಬೆಂಗಳೂರು ಪೂರ್ವ ತಾಲ್ಲೂಕು,
 ಕೃಷ್ಣನಾಪುರ.

ತಯಾರಿಸಿದವರು
(Signature)
 ಕಾರ್ಯದರ್ಶಿ
 ಬೆಂಗಳೂರು ಪೂರ್ವ ತಾಲ್ಲೂಕು,
 ಕೃಷ್ಣನಾಪುರ.

TRANSLATED COPY OF ANNEXURE-4

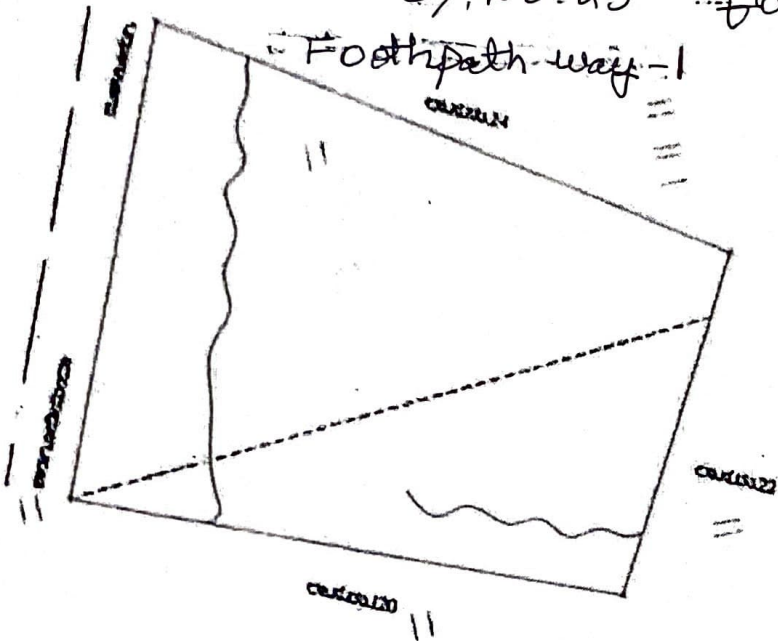
Village:- Stigehalli

Hobli:- Bidarhalli

Taluk:- Bangalore East

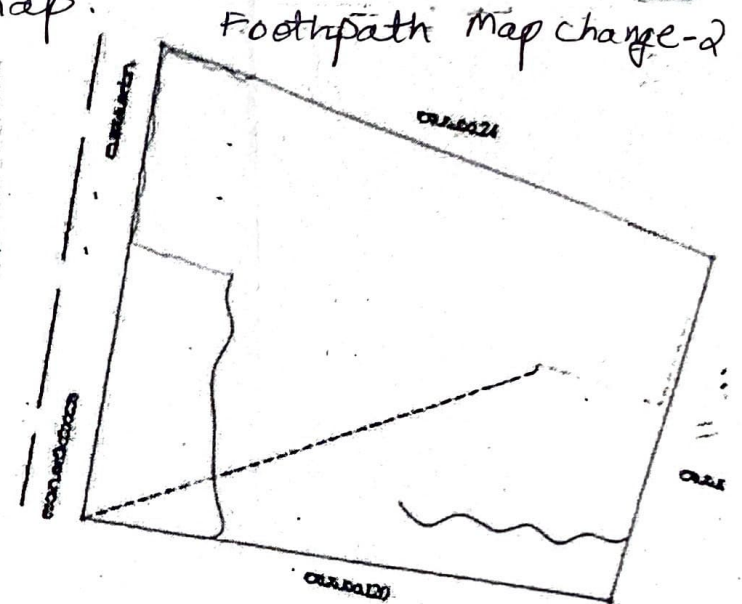
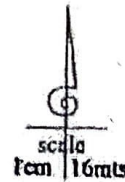
Sy. No. 23

Footpath way change in measurement map.



INDEX

- Footpath way
- As change of path,
- ~~~~~ the foot path is
- ~~~~~ destroyed, as the
- records are destroyed



Detail No. 1 as per shape

| Sl. No | Case No | Measurement | | | | |
|--------|---------|-------------|--------------|--------|---------|---------|
| | | IN | Karabey Path | Saravu | Footpat | |
| 1. | 23 | 4-37 | 0-07 | 4-30 | 0-02.08 | 0-04.08 |

Details like change of path - 2

| Sl. No. | Case No. | Path Change Measurement | | | | |
|---------|----------|-------------------------|---------|---------|---------|---------|
| | | IN | Karabey | Remain | Saravu | Footp |
| 1. | 23 | 4-37 | 0-08.08 | 4-28.08 | 0-03-04 | 0-05.04 |

Difference Detection - 3

| Sl. No | Karabey | | |
|--------|---------|--------|-------|
| | IN | Remain | Footp |
| 23 | 0-01.08 | — | |

- The Honble Tehsildar's order, NO:-LND(Ka)CR:66/16-17 dated 27/12/2016 the above report.
- As seen in the map, the drain and footpath marked in Map-1, the drain and footpath for which the applicant has sought change of location (map).
- There is no difference in case of change of location of drain and footway is more.

The area is recorded Table-3
 N. Tej Kumar
 Tahsildar
 Bangalore East taluk, Kaishnara pura

~~Signature~~
 Bangalore East
 K.R. Puram